

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/020/01028/2019

HYDERABAD, this the 28th day of November, 2019

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman

Hon'ble Mr. B.V. Sudhakar, Admn. Member

K LAXMAN RAO,
S/o K Hanumanth Rao,
Aged about 49 years,
Occ: Multi Tasking Staff (Gr.C),
O/o Deputy Chief Labour Commissioner (Central),
ATI Campus, Vidyanagar, Hyderabad,
Presently working under Labour Enforcement Officer,
Gudur at Nellore.

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Applicant

(By advocate: Mr. B Pavan Kumar)



Vs.

1. Union of India rep. by its Secretary, Ministry of Labour and Employment,
Shram Shakthi Bhawan,
Rafi Marg, New Delhi 110001,
2. The Presiding Officer,
Central Government Industrial Tribunal,
Cum Labour Court, M2 Block,
Manoranjan Complex, Hyderabad.

Respondents

(By advocate: Mr. A Ram Mohan, Addl.CGSC)

ORAL ORDER

(PER HON'BLE Mr. JUSTICE L.NARASIMHA REDDY,
CHAIRMAN

Applicant is working as Multi Tasking Staff (MTS) in the Ministry of Labour and Employment. In April 2017, he was working in the Central Government Industrial Tribunal cum Labour Court (CGITLC), Hyderabad, office of Respondent No.2. Through order dated 17.04.2017, he was placed under suspension. However, that order was revoked on 06.05.2017 itself. Thereafter, applicant was working in that office for some time and he was transferred to the office of Deputy Chief Labour Commissioner (DCLC) (Central) on 10.10.2017. Applicant contends that he was not paid salary for the period between April 2017 to October 2017 and certain other benefits, and submitted representation on 03.09.2019. However, the due amounts were not paid.



2. This OA was filed with a prayer to direct respondents to dispose of his representation dated 03.09.2019.
3. Heard Mr. B.Pavan Kumar, learned counsel for applicant and Mr. A.Ram Mohan, learned standing counsel for respondents.
4. Applicant was under suspension for a brief spell of about two weeks between 17.4.2017 to 06.05.2017. The circumstances under which salary was not paid to him for the period between April to October 2017 are not before us. If the applicant is otherwise entitled to, respondents cannot deny the same. Representation made by applicant on 03.09.2019 is still pending.

5. We, therefore, dispose of OA directing Respondent No.2 to pass appropriate orders on the representation dated 03.09.2019 requesting to pay him salary as well as certain other benefits, within a period of six weeks from the date of receipt of a copy of this order.

6. OA disposed of at the admission stage itself.

7. There shall be no order as to costs.

(B V SUDHAKAR)
MEMBER (A)

(JUSTICE L.NARASIMHA REDDY)
CHAIRMAN

vsn

